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	1973	1974	1975
अधिकारी . . . . .	991	1015	1053
लिपिक वर्गीय . . . . .	19495	19321	19481
गैर लिपिक वर्गीय . . . . .	183994	185677	181254

**Decision on Kuttipuram-Trichur Railway Line**

3275. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 203 on 23rd March, 1976 regarding survey report of Kuttipuram-Guruvayur rail link and state:

(a) for how long this survey report is under examination of Railway Board;

(b) how long will Government take to decide finally in favour of the construction of the railway line from Kuttipuram to Trichur via Guruvayur;

(c) whether the State Government of Kerala has agreed to supply sleepers for this line; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The survey report was received in January 1976 and has been under examination since then.

(b) The survey report is under examination, taking into account all the aspects involved. A decision regarding the construction of the line will be taken as soon as the examina-

tion of the report is completed, and would depend, among other factors, upon the availability of resources.

(c) No.

(d) Does not arise.

**Special Benches of Supreme Court and High Courts to Dispose of Pending Cases**

3276. SHRI C. K. CHANDRAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how long would it take to dispose of cases pending at present in the Supreme Court and High Courts;

(b) whether there is any proposal for setting up special benches of the Supreme Court and High Courts to dispose of pending cases; and

(c) how many cases are pending before various High Courts for more than 25 years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) It is not possible to indicate any specific time; (b) No such proposal is under consideration.

(c) Madras High Court . . . . .	4	} Figures as on 31-12-75
Patna High Court . . . . .	2	
Bombay High Court . . . . .		
M. P. High Court . . . . .	1	
Calcutta High Court . . . . .	22	
Allahabad High Court. . . . .	13	as on 1-7-75

No such case is pending in other High Courts/Supreme Court.

**Publication of Last Speech of the then Railway Minister**

3277. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state whether speech of Shri L. N. Mishra, the then Railway Minister, inaugurating the broad gauge line extension from Samastipur to Muzaffarpur on 2nd January, 1975 is proposed to be publicised to the people?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) Wide publicity has already been given to the speech.

**Permission Letters Issued to Foreign Drug Firms**

3278. SHRI SOMCHAND SOLANKI Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) how many permission letters were issued to foreign drug firms, indicating name of the company, particulars of Permission Letters, number, items, capacity and how much of these items are manufactured by them at present and what is the import content; and

(b) whether a Sub-Committee of the Hathi Committee had come to the conclusion that Permission Letters had flouted industries (D&R) Act, and COB Licences granted to foreign firms were detrimental to Indian sector units?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The detail of the permission letters issued to the foreign drug firms are given in Annexure II to Chapter V of the Report of the Committee on Drug & Pharmaceuticals Industry which was placed on the table of the House on 8-5-75. The Report of the sub-committee of Hathi Committee on Permission Letters/COB licences is given in Annexure VIII of Chapter V of the Report. Production data and import content in items covered by permission letter are not being maintained.

**रेलवे बुक स्टालों में विदेशी कम्पनियों का एकाधिकार**

3279 श्री के० एम० मधुकर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान आल इंडिया रेलवे बुक स्टाल यूनियन द्वारा की गई इस मांग को धोर दिया गया है कि बुक स्टालों में विदेशी कम्पनियों के एकाधिकार को समाप्त किया जाय, और

(ख) यदि हाँ, तो इस बारे में सरकार को क्या प्रतिक्रिया है और क्या कार्यवाही किये जाने का विचार है ?

रेल मन्त्रालय में उप मंत्री (श्री बूटा सिंह):

(क) जो नहीं ।

(ख) प्रश्न नहीं उठता ।